

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Service Tax Appeal No. 89566 of 2018

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/764/17-18 dated 26/02/2018 passed by the Commissioner (Appeals) of Central Excise & GST, Nagpur)

M/s R S Cranes

.....Appellant

KH No. 68/1 164/4 Near
Pardi Naka, Nagpur,
Maharashtra-440008

VERSUS

**Commissioner of Central Excise &
Service Tax, Nagpur**

.....Respondent

P.O Box 81,
Telangkhedi Road..Civil Lines,
Nagpur, Maharashtra-440001

APPEARANCE:

None for the Appellant
Mr. Sanjay Hasija, Superintendent Authorised Representative for the
Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86496 / 2021

Date of Hearing: 26/07/2021

Date of Decision: 26/07/2021

PER: AJAY SHARMA

None for the Appellant. Learned Authorised Representative appearing on behalf of Revenue submits that on earlier occasions also none appeared on behalf of appellant on any date of hearing. With the assistance of Learned Authorised Representative, I have gone through the case records and found his submission to be

correct. Not only that on 21/01/2020 also when no one appeared on behalf of Appellant, a last opportunity was granted to the Appellant for appearance. Despite that there is no appearance on behalf of the Appellant. It appears that the Appellant is not interested in pursuing this appeal. Therefore, as per Rule 20 of Customs, Excise & Service Tax Appellate Tribunal (Procedure) Rules, 1982 the appeal is dismissed for non-prosecution, with liberty to apply for recalling the order within a reasonable period.

(Order pronounced in the open Court)

(Ajay Sharma)
Member (Judicial)

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